

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL (AT) NO.171 OF 2020**

**In the matter of:**

R. Narayanasamy

Appellant

Vs

The Registrar of Companies, Tamil Nadu

Respondent

Mr. B. Kaarunakaran and Mr. Anoop Prakash Awasthi, Advocates for appellant.

**ORDER**

**19.10.2020-** Heard the Learned Counsel for the 'Appellant'. Let notice be issued to the 'Respondent' through speed post. Requisites alongwith process fee, if not filed, be filed within three days. If the 'Appellant' provides the email address of the 'Respondent', let notice be also issued through email.

The office of Registry is directed to list the matter for Admission (After Notice) on **12<sup>th</sup> November, 2020**.

**(Justice Venugopal M)  
Member (Judicial)**

**(Mr. Balvinder Singh)  
Member (Technical)**

**Bm/kam**